

HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the S.V.D. Government in Bihar put forward a plan in 1967-68 before the Central Government for abolishing the Tata Zamindari and nationalising the Tata Iron and Steel Works Ltd., Jamshedpur;

(b) if so, the reaction of Government thereto;

(c) whether Government are planning to nationalise the Tata Iron and Steel Works Ltd., and

(d) if so, when and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) :

(a) No such proposal has come to notice.

(b) Does not arise.

(c) No, Sir.

(d) There has been no occasion to consider such a proposal.

Taking over of Cooper Allen Company

5708. SHRI GEORGE FERNANDES : SHRI S. M. BANERJEE :

Will the Minister of **INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS** be pleased to state :

(a) when Government hope to take over the Cooper Allen Company as decided some weeks ago;

(b) whether Government have received any representation from any quarters against the take over of the Company;

(c) if so, the details thereof; and

(d) whether the workmen of the Company have been pressing for an early take over by Government ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Steps have been taken for the appointment of top management personnel for the Tannery and Footwear Corporation of India Ltd., which has been incorporated to own and manage the Cooper Allen and North West Tannery Units of the British India Corporation Ltd., Kanpur. The units will be taken over as soon as these appointments are finalised and certain other legal formalities are completed.

(b) No, Sir.

(c) Does not arise.

(d) Yes, Sir.

Goods Handling Contracts

5710. SHRI S. M. BANERJEE : Will the Minister of **RAILWAYS** be pleased to state :

(a) whether it is a fact that the contractor recently engaged by Railways for Parcels and Quick Transit Service handling work at Etawah, Tundla, Shikohabad and Khurja (one group) and Goods Handling at Tundla is bound by the terms of contract to pay Fair Wage to the porters;

(b) if so, Wage by the contractor at the stations mentioned in part (a), station-wise;

(c) the market rate for casual labour certified by the District Magistrates concerned for stations mention in part (a) ; and

(d) action proposed to be taken against the contractor for failure to pay 'Fair Wage' to porters and for breach of the terms of contract ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) The contractor has certified that payment at the rate of Rs. 3/- per day per labourer is being made at all the stations referred to.

(c) Rs. 3/- per day per casual labourer.